

MR. DEPUTY-SPEAKER: About calling attention, please come and talk to me in the chamber.

श्री राजेश कुमार सिंह (फिरोजाबाद) :
उपाध्यक्ष महोदय, यह आज के अखबार में है।

U.P. lawyers intensify stir for bench.

इलाहाबाद हाई कोर्ट की बेंच के बारे में अगला में 23 जिलों के लायर्स की मीटिंग हुई है, यह आन्दोलन और बढ़ेगा।

(व्यवधान)

MR. DEPUTY-SPEAKER: You cannot raise it like this. Do not record.

(Interruptions)**

MR. DEPUTY-SPEAKER: Don't record. Mr. Mhalgi.

SHRI R. K. MHALGI (Thane): The prices of sugar... (Interruptions)**

MR. DEPUTY-SPEAKER: When a Member of the Opposition is called, you must all keep quiet. I cannot hear.

(Interruptions)**

SHRI R. K. MHALGI: Prices of sugar are going high. I have given a Calling Attention to that effect.

MR. DEPUTY-SPEAKER: Yes, you have given notice. Now Mr. Roy, I have allowed you.

SHRI BAPUSAHEB PARULEKAR
rose—

MR. DEPUTY-SPEAKER: I have told you. That is under consideration. Why are you standing? Now Mr. Roy.

SHRI A. K. ROY: I gave Calling Attention.

MR. DEPUTY-SPEAKER: Yes; I have given 377. For Calling Attention please meet me in the chamber.

(Interruptions)**

MR. DEPUTY-SPEAKER: No, no. I don't allow anything.

(Interruptions)**

MR. DEPUTY-SPEAKER: Now Papers Laid on the Table. Shri A. P. Sharma.

(Interruptions)**

MR. DEPUTY-SPEAKER: Nothing will go on record.

(Interruptions)**

12.06 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT, ANNUAL ACCOUNTS AND REVIEW OF AIR INDIA AND ITS SUBSIDIARIES FOR 1979-80 AND STATEMENTS FOR DELAY

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): I beg to lay on the Table:

(1) A copy of the Annual Report (Hindi and English versions) of Air India for the year 1979-80, under sub-section (2) of section 37 of the Air Corporations Act, 1953 together with Reports of its subsidiaries viz. Hotel Corporation of India Limited and Air India Charters Limited.

(2) A copy of the Annual Accounts (Hindi and English versions) of the Air India for the year 1979-80 and the Audit Report thereon, under sub-section (4) of section 15 of the Air Corporations Act, 1953.

(3) A copy of the Review (Hindi and English versions) by the Government on the working of the Air India and its subsidiaries viz. Hotel Corporation of India Limited and Air India Charters Limited, for the year 1979-80.

(4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1), (2) and (3) above. [Placed in Library. See No. LT-2318|81]

DETAILED DEMANDS FOR GRANTS, 1981-82 OF MINISTRY OF IRRIGATION

THE MINISTER OF AGRICULTURE AND RURAL RECONSTRUCTION AND IRRIGATION AND CIVIL SUPPLIES (SHRI BIREN-DRA SINGH RAO): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Irrigation for 1981-82. [Placed in Library. See No. LT-2319|81.]

ANNUAL REPORT OF TEXTILE COMMITTEE, BOMBAY FOR 1979-80

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KHURSHED ALAM KHAN): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Textiles Committee, Bombay, for the year 1979-80 along with Audited Accounts, under sub-section (4) of section 13 of the Textiles Committee Act, 1963. [Placed in Library. See No. LT-2320|81]

DETAILED DEMANDS FOR GRANTS, 1981-82 OF MINISTRY OF HOME AFFAIRS

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Home Affairs for 1981-82. [Placed in Library. See No. LT-2321|81]

BENGAL CHEMICAL AND PHARMACEUTICAL WORKS LTD. (ACQUISITION AND TRANSFER OF UNDERTAKINGS) RULES, 1981

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHE-

MICALS AND FERTILIZERS (SHRI DALBIR SINGH): I beg to lay on the Table a copy of the Bengal Chemical and Pharmaceutical Works Limited (Acquisition and Transfer of Undertakings) Rules, 1981 (Hindi and English versions) published in Notification No. S.O. 143(E) in Gazette of India dated the 4th March, 1981, under sub-section (3) of section 32 of the Bengal Chemical and Pharmaceutical Works Limited (Acquisition and Transfer of Undertakings) Act, 1980.

[Placed in Library. See No. LT-2322|81].

NOTIFICATIONS UNDER CUSTOMS ACT, 1962 AND CENTRAL EXCISES RULES, 1944

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): I beg to lay on the Table:

(1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

(i) G.S.R. 272(E) published in Gazette of India dated the 3rd April, 1981 together with an explanatory memorandum making certain amendments to Notification No. G.S.R. 318(E) dated the 9th June, 1978 so as to enlarge the list of materials allowed to be imported duty free against advance licences for export production.

(ii) G.S.R. 273(E) published in Gazette of India dated the 3rd April, 1981 together with an explanatory memorandum regarding exemption from the whole of the duty of Customs on raw materials mentioned in the Notification under Import Replenishment Licences.

(iii) G.S.R. 274(E) published in Gazette of India dated the 3rd April, 1981 together with an explanatory memorandum making certain amendment to Notification No. 120-Customs dated the 19th June, 1978 extending the duty exemption to nylon filament yarn and ployes-